

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original Application No.130 of 2022 (SZ)

Dr.Sajida Wahab

...Applicant

Vs

The Commissioner
Kundrathur Municipality and Ors.

...Respondents

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Filed by
Thiru.S. Sai Sathya Jith,
Advocate, Chennai.

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**REPORT FILED ON BEHALF OF THE 3rd RESPONDENT
TAMIL NADU POLLUTION CONTROL BOARD.**

I, R. Rajamanickam, S/o. P.M.Ramasamy, Hindu, aged about 58 years, having my office at 76, Mount Salai, Guindy, Chennai-600032, do hereby solemnly affirm and sincerely state as follows:-

1. I am the Additional Chief Environmental Engineer, Tamil Nadu Pollution Control Board (TNPCB), Chennai -600 032, and filing this Report on behalf of the Respondent Tamil Nadu Pollution Control Board (TNPCB) and as such I am well acquainted with the facts of the case from the records.

2. It is respectfully submitted that the Hon'ble NGT vide its order dated 21.02.2023, directed as follows:

"Para 3. Since the Tamil Nadu Pollution Control Board has stated that the sullage water is being let into storm water drain, we direct them to file an additional report stating what are all the arrangements made by the 2nd respondent for sewage and the action of the State Pollution Control Board for any of the violations by the 2nd respondent.

3. It is respectfully submitted that, accordingly, the officials of the O/o. DEE, TNPCB, Sriperumbudur inspected the site in question on 06.02.2023. During inspection, it was observed that the developer M/s. M.P Developers has obtained Planning Permission from Member Secretary, CMDA vide letter No. PPP/O. No.62/2018 dated 12.10.2018 for laying out house sites in the name of V. Vijayakumar & V. Panneerselvam for the said premises and also obtained approval from Executive officer, Kundrathur Town Panchayat vide

Lr.No.Mu.No.1147/2018A1 dated 18.06.2019. The developer has also obtained building plan approvals from the Executive officer, Kundrathur Town Panchayat for the construction of each individual residential buildings having Ground floor with two floors on various dates during the year 2019. Approvals have been issued to the developer by the local body to discharge the sewage generated from each of the building in to septic tank arrangements only. No Sewage Treatment Plant has been envisaged by the developer while obtaining Planning Permission. The septic tank and soak pit arrangement provided in each villa are under operable conditions. Now Kundrathur Town Panchayat was upgraded to Kundrathur Municipality.

4. It is further submitted that the 2nd respondent local body, Kundrathur Municipality has not made any arrangement to collect, treat and dispose the sewage/sullage generated from the households' located in that area. As such, the sewage generated in that area is let in to the storm waste drain and finally reaches to Adyar River without any treatment.

5. It is respectfully submitted that it is ascertained from the local body that, as per the Municipal Administration and Water Supply (Ms.1) Department G.O (Ms) No.72, dated 12.07.2017, the Chennai Metropolitan Water Supply and Sewage Board has proposed to construct Modular Sewage Treatment Plant having capacity of (2 x 0.4 MLD) 800KLD at S.F.No. 2/1A2 of Kundrathur Town Panchayat land near burial ground at Karaima Nagar, Kundrathur under Phase III Adyar River Restoration project to stop the discharge of un-treated sewage directly into Adyar. During inspection of the site, it was noticed that, the CMWSSB has initiated foundation work and started the construction activity. Consent to Establish to the above project has also been issued by the TNPC Board vide proceeding dt. 06.03.2023.

6. It is respectfully submitted that, based on the above, Respondent Board has issued direction under section 33 A of the Water (P&CP) Act, 1974 to the Commissioner, Kundrathur Municipality to expedite the completion and commission of the Sewage Treatment Plant, so as to avoid any discharge of untreated sewage in to Adyar River vide proceeding dated 13.03.2023.


13/3/2023
ADDITIONAL CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal may be pleased to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstance of this case and thus render justice.


ADDITIONAL CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

BEFORE ME

VERIFICATION

I, R. Rajamanickam, S/o. P.M.Ramasamy, working as Additional Chief Environmental Engineer, having office at No. 76, Mount Salai, Guindy, Chennai – 32, do hereby submit that the above contents are true to the best of my knowledge and belief through records.


ADDITIONAL CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
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RESPONDENT-TAMIL NADU POLLUTION
CONTROL BOARD.

Advocate for Respondent:TNPCCB
Thiru.S. Sai Sathya Jith,
Advocate, Chennai.

Date:13.03.2023.

Date of hearing on:14.03.2023